



IN ASSOCIATION WITH



A. K. SINGH & ASSOCIATES

KNOWLEDGE PARTNERS



4th ADAMAS

NATIONAL MOOT COURT COMPETITION - 2024 (ANMCC)

BROCHURE



21st - 23rd MARCH, 2024



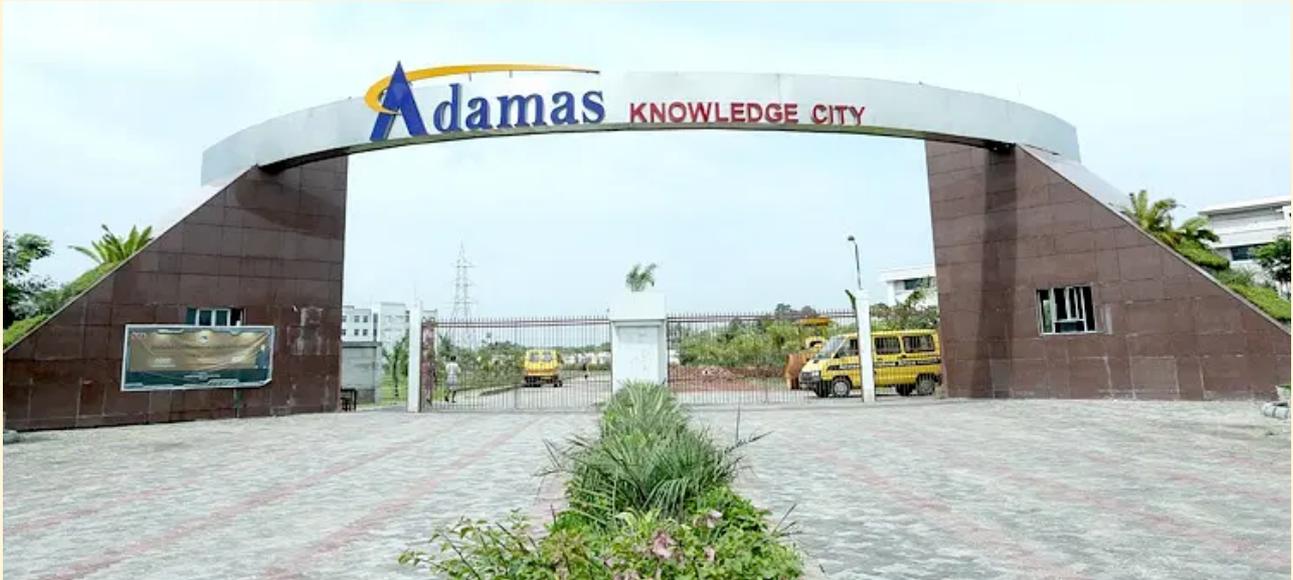
PRIZE POOL WORTH **1,00,000 (INR)**



SCAN TO REGISTER

ABOUT THE

ADAMAS UNIVERSITY



Adamas University, situated in Kolkata, West Bengal, India, is a prominent institution renowned for its commitment to providing quality education across various disciplines. Established in 2014, Adamas University operates with a vision to foster academic excellence, research, and innovation in a diverse and inclusive environment. The university offers a wide range of undergraduate, postgraduate, and doctoral programs in fields such as engineering, management, science, humanities, law, and others. It boasts state-of-the-art infrastructure, modern amenities, and a conducive learning environment that facilitates holistic development.

Adamas University prioritizes research and innovation, encouraging both faculty and students to engage in ground-breaking research projects across various domains. It maintains collaborations with industry partners and research organizations to ensure real-world applications of academic pursuits.

With a team of highly qualified faculty members, industry experts, and researchers, Adamas University focuses on imparting practical knowledge, critical thinking skills, and ethical values to its students. It emphasizes experiential learning through internships, industry visits, and hands-on projects, preparing students for the challenges of the professional world.

ABOUT THE

SCHOOL OF LAW AND JUSTICE



Having been established in the year 2015 and then constantly marching with the torch of legal education, we have a vision to impart justice-oriented education and on-field knowledge. Our teachers, including our Hon'ble retired judges, empower students through individual attention, extensive as well as intensive law study, and clinical education. At the School of Law and Justice, Adamas University, law and justice education is given great importance. In addition to law teaching, we focus on the development of skills for critical and prudential judgment to make our students great professionals, as the principal goal of legal education is formative rather than informative.





“Law is not just a product of society now, but the rise of technology has spread its vast means in its field to make law more extensive and more relevant to the social context. Rapid advancements in technology, such as artificial intelligence, blockchain, and the internet of things, present both opportunities and challenges for the legal system. Technology has revolutionised legal processes like e-discovery in litigation, Online dispute resolution platforms, virtual trial procedures and many more. One of the most evolutionary inventions is the field of Artificial Intelligence, which is bringing unimaginable improvisation. But as every coin has two sides this persistent revolution of AI and Technology has its corresponding ethical and regulatory challenges; like complex issues regarding privacy, cybersecurity, and intellectual property rights.

School of Law and Justice(SOLJ), Adamas University is providing the opportunity to all law aspirants nationwide to delve into this field of Law and technology, to analyse the contemporary challenges and to discover a new outlook to prevalent solutions.

Adamas University is fully committed to *pursue excellence* in various disciplines such as Engineering, Law, Management, Social Science, Media, Pharmacy etc. Among them, the School of Law and Justice has identified itself as a harbour for young minds with an aspiration of the legal profession and has dedicated itself to the development of those legal minds.

After the completion of three successful National Moot Court Competitions, the first Intra Moot Court Competition last year, we are looking forward to the successful accomplishment of the 4th Adamas National Moot Court Competition with bated breath.

I offer my heartiest congratulations to the Law School as well as the Adamas Law Moot Court Committee (ALMCC) for incorporating such innovative ideas in the core of the 4th Adamas National Moot Court Competition, 2024 and also convey my best wishes for its utmost success.

Last but not the least, I would like to welcome all the aspiring legal minds who would participate in this competition and would project their creative analytical arguments which would add up to the success of our annual flagship event.”

Prof. (Dr.) SAMIT RAY

Chancellor, Adamas University

FROM THE DESK OF

THE VICE CHANCELLOR



“Law is the quintessential element in maintaining order and harmony in a civil society; law not only confers various rights and liberties to the citizens of the state but also impose duties and obligations that are to be followed by the residents of the society. For effective implementation and safeguarding of existing laws, efficient legal professionals are the need of the hour. A person can only be proficient in this field of law, provided she/he can juggle both with the theoretical knowledge and practical aspects with elan Moot Court aims to achieve. A moot court competition serves as a dynamic platform where aspiring legal minds hone their advocacy skills, engage in simulated courtroom proceedings, and apply substantive legal knowledge to real-world scenarios. It also fosters co-curricular skills like critical thinking, oral advocacy and teamwork, researching abilities etc.

The cases presented in moot court competitions are complex and raise significant legal questions. Moot court competitions are not only valuable educational experiences for law students but also serve as a platform for networking, building confidence, and showcasing legal talent, and that is what the 4th Adamas National Moot Court Competition, 2024 is aiming to accomplish.

I express my unfeigned encouragement to all the participants, who would be a part of this competition and I convey my best wishes for their success. I would also like to express my heartiest regards to Adamas Law Moot Court Committee (ALMCC) and the School of Law and Justice for initiating such an event and I wish for its grand success.”

Prof. (Dr.) SURANJAN DAS

MA(Cal), D.Phil(Oxon),

Vice Chancellor, Adamas University

FROM THE DESK OF

THE DEAN (SCHOOL OF LAW & JUSTICE)



“I am proud to announce that School of Law and Justice is organising its 4th National Moot Court Competition, 2024 after the successful accomplishment of three prior National Moot Court Competitions which attracted legal aspirants from all over the country. Along with that, the 1st Adamas Intra-Moot Court Competition was successfully organised in 2023 which was adjudicated by the Hon’ble Justice Bibek Chaudhuri, the then sitting Judge of the Hon’ble High Court at Calcutta coupled with many other eminent dignitaries and legal scholars.

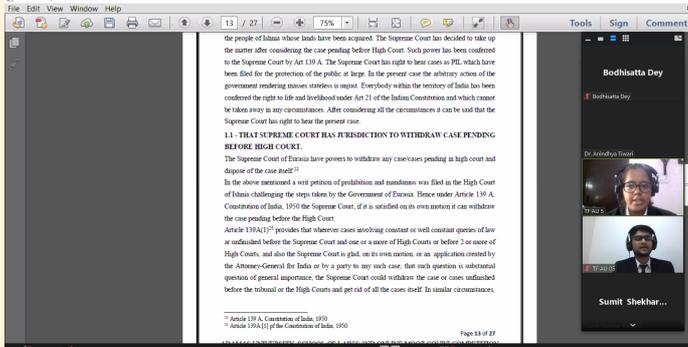
This year, we have come forward with a unique intermingled arena of law and technology with a special emphasis on Intellectual Property Rights. After the introduction of the Digital Personal Data Protection Act in 2023 and the enactment of the Information Technology Act, 2000, the field of law has become way more diverse and inter-disciplinary by nature . As technology advances, the interaction and divide between social and virtual life has become more nuanced. Laws continually are adapting to address emerging challenges, such as online harassment, deep fakes, and the unauthorized use of personal data on internet. As these challenges are emerging, it has become a responsibility on the part of the educational institutions to incorporate inter-disciplinary research in the curriculum in order to train the aspiring legal minds to come up with innovative solutions to tackle the challenges. For this reason, we have decided to take up this contemporary topic as our moot proposition and anticipating a fascinating competition and the war of words addressing these emerging challenges.

Lastly, I heartily welcome all the aspiring legal minds to this competition and encourage them to brainstorm their innovative minds which would open new solutions to the contemporary challenges related to technology and law. Also, I would like to convey my warm best wishes to the Adamas Law Moot Court Committee (ALMCC) for coming up with such a creative proposition and extend my support for the successful accomplishment of the competition.”

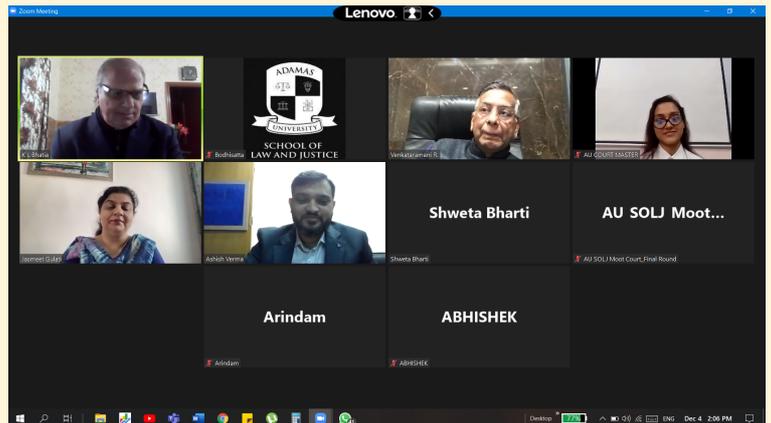
Prof. (Dr.) SOUVIK ROY

Professor & Associate Dean
School of Law & Justice, Adamas University

GLIMPSES OF OUR NATIONAL MOOT COURT COMPETITIONS



1st ONLINE NATIONAL MOOT COURT COMPETITION, 2021



2nd NATIONAL MOOT COURT COMPETITION, 2022



3rd NATIONAL MOOT COURT COMPETITION, 2023

ADAMAS LAW MOOT COURT COMMITTEE



The Adamas Law Moot Court Committee is a faculty-led committee within the School of Law and Justice which fosters legal advocacy skills and experiential learning in the field of law. Comprising dedicated students and encouraging faculty convenors, the committee is responsible for organizing numerous National Moot Court Competitions and conducting sessions to impart skills like orating, advocacy, and critical analysis within the aspiring legal minds, which are the pivotal attributes of a legal professional. The committee also organizes Intra Moot Court Competitions in order to enable inexperienced young pupils to collaborate with the experienced ones and come forward with various neoteric solutions to combat legal challenges which are presented to them in the form of moot propositions. By creating a dynamic and supportive environment, the committee contributes significantly to the overall legal education experience, preparing law students for the challenges they may encounter in real-world legal practice.



THEME OF THIS

MOOT COURT COMPETITION

The theme of the 4th National Moot Court Competition is based on the interdisciplinary arena of Artificial Intelligence and Law with special emphasis on Intellectual Property Rights. Artificial Intelligence (AI) has significantly impacted the legal profession, transforming the way legal services are delivered, analysed, and practised. In the realm of law, AI is revolutionizing various aspects, ranging from legal research and document analysis to contract review and predictive analytics. AI-powered platforms can efficiently shift through vast amounts of legal documents, statutes, case law, and precedents to provide relevant insights and analysis. Through natural language processing (NLP) and machine learning algorithms, AI systems can automate the creation of documents, improve their accuracy, and even alter existing content to meet specific requirements. One of the primary issues surrounding AI-generated content is the difficulty in determining ownership and attributing authorship. Unlike human creators, AI systems lack legal personhood, making it unclear who holds responsibility for content produced by AI. This ambiguity can lead to disputes over ownership and rights, complicating the enforcement of copyright law. Along with social life, the virtual identity of a person is getting more relevant as personal data on online platforms are getting subjected to various felonies like privacy transgression, copyright infringement, deepfakes, identity theft, etc. Due to the emergence of these contemporary challenges, the need to combat these disputes has become a need of the hour; for which the theme of this moot court competition revolves around Law and intertwined discipline of Technology and Copyright.



SCHEDULE OF EVENTS

6

FEBRUARY, 2024

COMMENCEMENT OF REGISTRATION

6

FEBRUARY, 2024

RELEASE OF MOOT PROPOSITION

12

MARCH, 2024

FINAL DATE OF REGISTRATION

15

MARCH, 2024

LAST DATE OF CLARIFICATION

19

MARCH, 2024

SUBMISSION OF SOFT COPY

21

MARCH, 2024

PHYSICAL VERIFICATION OF PARTICIPANTS

21

MARCH, 2024

INAUGURAL CEREMONY

SCHEDULE OF EVENTS

21

MARCH, 2024

RESEARCHER'S TEST

21

MARCH, 2024

DRAW OF LOTS & MEMORIAL EXCHANGE

21

MARCH, 2024

PRELIMINARY ROUNDS

22

MARCH, 2024

QUARTER FINAL ROUND

23

MARCH, 2024

SEMI FINAL ROUND

23

MARCH, 2024

FINAL ROUND

23

MARCH, 2024

VALEDICTORY CEREMONY

OUR
TITLE SPONSOR



AKS Advocates is a law firm based out of Kolkata and have recently opened a branch office in Mumbai. The firm was founded by, Mr. Ashok Kumar Singh and Mrs. Supriya Singh in the year 2006. They are a full service law firm having around 60 members with primary focus of advisory and litigation. They also carry out due diligence and assist in documentation to suit our client's requirements. They regularly handle matters all across the country for different clients before various forums, such as district courts and tribunals, various High Courts, national appellate tribunals such as NCLAT, NCDRC et. al., and the Hon'ble Supreme Court of India and through their channel of over 40 associates in different cities.

KNOWLEDGE PARTNERS



Pro Bono India is a non-profit organization dedicated to promoting access to justice and legal aid for underserved communities across India. Founded on the principle of pro bono service, it connects legal professionals willing to volunteer their expertise with individuals and organizations in need. The platform serves as a bridge, fostering collaboration between legal practitioners and those who cannot afford legal assistance.

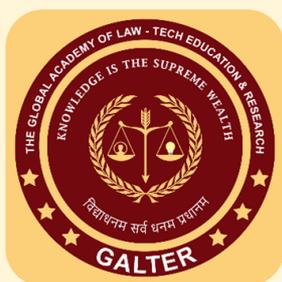
Pro Bono India engages in various initiatives, including legal awareness campaigns, workshops, and clinics, to empower marginalized communities with legal knowledge. Through its network of pro bono lawyers, law students, and NGOs, the organization strives to address social justice issues, enhance legal literacy, and bridge the justice gap. Pro Bono India's impactful work contributes to a more equitable and inclusive legal system, embodying the spirit of pro bono service to create positive social change.



The International Institute of Justice & Police Sciences is a global institution dedicated to advancing expertise in law enforcement and criminal justice. Providing cutting-edge training, research, and collaboration, it fosters international cooperation to enhance the effectiveness and professionalism of law enforcement agencies worldwide, promoting a safer and more just global society.

OUR SPONSORS

KNOWLEDGE PARTNERS



The Global Academy of Law-Tech Education & Research (GALTER) is a distinguished institution dedicated to advancing legal education and research in technology-related fields. With a global perspective, GALTER equips students and professionals with the knowledge and skills to navigate the intersection of law and technology, fostering innovation and legal excellence.



Cyber Guru is the first line of Cyber Security Awareness solutions that relies on the human factor to increase the level of security of individuals and organizations. Cyber Guru solutions use stimulating and educational learning paths to cater to those who do not hold specialist roles in the field of Cyber Security. Cyber Guru is a unique and highly effective offering that combats cybercrime by focusing on the human factor as the key to success.

REGISTRATION & OTHER DETAILS

DETAILS AND FORMAT OF THE COMPETITION

The competition will have the Preliminary Round, Quarter-final Round, Semi-Final Round and Final Round.

Team Composition: 2 Speakers, 1 Researcher

Registration Process and Instructions:

Click here for REGISTRATION: [Google Form Link](#)

Registration Opens on: 6th February, 2024

Registration Closes on: 12th March, 2024

Click here for RULE BOOK & MOOT PROPOSITION:

[Drive Link](#)



SCAN TO REGISTER

Teams Allowed per Institution: 3

Registration Fee:

With Accommodation: Rs. 4000

Without Accommodation: Rs. 1500



SCAN FOR RULEBOOK & MOOT PROPOSITION

Payment Details:

Bank: Bank of India

Branch Name: AIT Campus

A/C No.: 415620110000035

IFSC: BKID0004156

Awards:

Winner - Rs. 50,000 along with trophy and certificates.

1st Runners Up - Rs. 25,000 along with trophy and certificates.

2nd Runners Up - Rs. 10,000 along with trophy and certificates.

Best Speaker - Rs. 5000 along with trophy and certificates.

Best Researcher - Rs. 5000 along with trophy and certificates.

Best Memorial - Rs. 5000 along with trophy and certificates.

Participants Qualified for Quarter Finals and above: Merit Certificates

Participants - Participation Certificates

Venue:

Adamas Knowledge City, Barasat - Barrackpore Road, Jagannathpur,
Kolkata, West Bengal 700126



MEET THE

ORGANIZING COMMITTEE

PATRON-IN-CHIEF

Prof. (Dr.) SAMIT RAY

Chancellor, Adamas University

PATRON

Prof. (Dr.) SURANJAN DAS

Vice Chancellor, Adamas University

PROFESSOR & ASSOCIATE DEAN

Prof. (Dr.) SOUVIK ROY

School of Law and Justice, Adamas
University

ADAMAS LAW MOOT COURT COMMITTEE

Dr. SHANKAR BANERJEE

Faculty Convenor, ALMCC

Ms. SHAYANI CHAKRABORTY

Faculty Co-Convenor, ALMCC

STUDENT MEMBERS

Mr. SOUMYADEEP DEY

Student Convenor, ALMCC

Mr. SAMIK MUKHERJEE

Student Co-Convenor, ALMCC

Mr. BODHISATTA DEY Ms. SUDESHNA MAJI

Mr. ANIKET PATHAK Mr. ARINDAM SAMANTA Ms. TANIA DASGUPTA

Ms. PAYODHI DASCHAUDHURI Mr. SUBHRADEEP SAHA Ms. RAKASHREE KARMAKAR

Ms. KUMUD CHOUDHARY Mr. SOUJAATYAA ROY Ms. ESANI BEG

Mr. ARKO SAHA Ms. BIDITA MUKHERJEE Ms. KRITIKA SHUKLA Ms. MOHONA DAS



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